

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.314 (ND)/2017**

**IN THE MATTER OF:**

A. Manohar ..... Applicant/petitioners  
Vs.  
Union of India & Ors. .... Respondents

**Order under Section 245 of the Companies Act**

**Order delivered on 28.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. A. Subba Rao, Mr. Manohar, Advs.  
KLDS Vinober, Advocate  
For the Respondent :

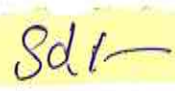
**ORDER**

For the reasons stated in the application that the non-appearance was not international nor deliberate, order dated 26.10.2017 is recalled and the C.P. No. 314(ND)/2017 is restored to its original number.

The petition is called for hearing.

After hearing, learned Counsel for the petitioner, we find that material documents have not been placed on record to satisfy the requirement of Section 245 of the Companies Act, 2013. Learned Counsel prays and is granted four weeks' time to do the needful.

List the matter on 15<sup>th</sup> January, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

28.11.2017  
V. Sethi